

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.†3267**

**TO BE ANSWERED ON THE 6TH DECEMBER, 2016/AGRAHAYANA 15, 1938
(SAKA)**

MARTYR CATEGORY

†3267. SHRI ASHWINI KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has codified the term 'Martyrs' for placing the posthumous soldiers in the category of martyrs;

(b) if so, the details thereof; and

(c) if not, whether the Government proposes to make such a codification?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): The Ministry of Defence has informed that the word 'Martyr' is not used in reference to any of the casualties in Indian Armed Forces. Similarly no such term is used in reference to the Central Armed Police Forces (CAPFs) and Assam Rifles (AR) personnel who get killed in action or on any operation. However, their families/Next of Kin are given full family pension under the Liberalized Pensionary Award (LPA) rules and lump sum ex-gratia compensation as per rules in addition to other benefits admissible.
